

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.348/2006**

**Thursday this the 25 th day of May 2006.**

**CORAM:**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

C.F.Gedam,  
Artist Photographer,  
Directorate of Areca nut and Spices Development,  
Calicut – 673 005, residing at Kamala Vilas House,  
I.K.K.Road, East Hill, Calicut-673 005.      Applicant

(By Advocate Shri. U.Balagangadharan)

Vs.

1. The Director,  
Directorate of Areca nut and Spices Development,  
Calicut – 673 005,
2. The Commissioner of Horticulture,  
Department of Agriculture and Co-operation,  
Krishi Bhavan, New Delhi -110 001.
3. The Secretary,  
Ministry of Agriculture,  
Krishi Bhavan, New Delhi -110 001.      Respondents

(By Advocate Shri. TPM Ibrahim Khan, SCGSC)

The application having been heard on 25.5.2006  
the Tribunal on the same day delivered the following

**ORDER**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Learned counsel for the applicant represents that his client is an Artist Photographer and his case is that his pay has not been properly revised keeping in mind the duties/responsibilities performed by him. He is aggrieved by the denial of appropriate higher scale of pay on par with his counterparts in other departments who are governed by identical Recruitment Rules and have similar duties and responsibilities. Pointing out his grievance, he has made several representations such as Annexure A-2 and A-2(a) to the higher authorities and these representations have been duly taken up by his immediate superiors with the



authorities concerned in the Government of India. The last of such communication A-5, made on 1.8.2005, is still remaining unresponded to. Counsel for applicant submitted that the applicant would be satisfied if he is permitted to make a fresh representation and a direction given to the authorities concerned to consider the same within a reasonable time fixed by this Tribunal.

2. Counsel for respondents submits that he has no objection in adopting such a course of action.
3. In the interests of justice, we direct the applicant to make a fresh representation with all details to the concerned authorities within a period of ten days from the date of receipt of a copy of this order and such authorities shall duly consider and dispose of the same in the representation and take a decision and communicate a speaking order covering all the points raised by the applicant to him within a period of two months from the date of receipt of such representation.
4. O.A. is disposed of as above. No costs.

Dated the 25.5.06

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER